

CHAPTER XII

BUDGETARY ALLOCATION UNDER THE HEAD OF ACCOUNTS FOR LAW DEPARTMENT

HEAD OF ACCOUNT	BUDGET PROVISION FOR 2021- 2022	
2014-Admn. of Justice	<u>General</u>	<u>Sixth Schedule</u>
102High Courts	₹25,59,53,000(charge d)	
105 Civil & Session Courts		
(01)District& Session Judge including Munsib Courts etc.	₹ 9,41,80,000 (voted)	₹ 7,50,000 (voted)
(02)Fast Track Courts	₹5,50,000 (voted)	
108 Criminal Courts		
(01) Courts of DC and his Asstts., etc.		₹ 3,35,22,000 (voted)
(02) Courts of Asstts. toDCs in Sub-Div. including NazaratEstts.		₹ 83,00,000 (voted)
(03) Estt. Of CJM and other JM	₹ 7,73,39,000 (voted)	₹ 4,18,22,000
114 Legal Advisers and Counsels		
(01) Adv. Gen&Addl. Adv. Gen. and their offices	₹ 1,94,50,000 (voted)	
(02) Legal Remembrancer & His Office	₹ 1,58,00,000 (voted)	₹ 2,70,50,000 (voted)
(03) Public Prosecutor/ Govt. Advocates etc.,	₹ 80,00,000 (voted)	
(04) Public Prosecutor/Govt. Pleader		₹ 2,57,20,000
(05) Senior Govt. Advocate and their offices	₹ 4,58,95,000	₹ 5,27,70,000
800 Other Expenses		
(01) Legal Aid to the poor and Ex- Servicemen Rs. 100	₹ 1,00,000	
(03) Grants to Bar Association/Library/Law etc.	₹ 62,000	
(04) State Law Commission	₹ 96,65,000	
(06) Meghalaya State LegalServices Authority	₹ 1,57,36,000	
(09) Permanent Lok Adalat	₹ 12,23,000	
(12) District Legal Services Authority	₹ 7,43,000	
(14) Upgradation of Standard of Administration of Justice as recommended by the 15 th Finance Commission	₹ 6,00,00,000	